

**Central Administrative Tribunal  
Principal Bench, New Delhi**



O.A. No. 763/2021

Wednesday, this the 07<sup>th</sup> day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. Mohd. Jamshed, Member (A)**

Madhu Bala Ex. Jr. Assistant,  
(Emp. Code 310562)  
W/o Late Sh. Bal Mukund Gupta,  
R/o M-6, Type-II, Aram Bagh, New Delhi.

..Applicant

(Sh. U. Srivastava, Advocate)

Versus

1. New Delhi Municipal Council  
through its Chairman  
Palika Kendra, Parliament Street,  
New Delhi-110001
  
2. Joint Director (Civil),  
New Delhi Municipal Council,  
Palika Kendra, Parliament Street,  
New Delhi-110001.

..Respondents

(Ms. Sriparna Chatterjee, Advocate)

**ORDER (ORAL)**

At the outset, learned counsel for the applicant submits that the applicant wants to make a comprehensive representation ventilating all his grievances. He further submits that the applicant will be satisfied, if a time bound direction is given to the respondents to consider and decide such a representation of the applicant and then to pass a speaking order.

2. Accordingly, the applicant is permitted to make a comprehensive representation ventilating all his grievances, within 15 days from the date of receipt of a copy of this order and the respondents are directed to consider and decide such a representation of the applicant and then to pass a speaking order within a period of two months from the date of receipt of such a representation. The OA is disposed of in the aforesaid terms. There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**

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